

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. C.P. 44/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Munir Mohamed Khan

V/s.

Registrar of Companies.

Appearance

For Appellant: Dr. S.K Jain

For Respondent :

SECTION 252(3) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Mr. S.K. Jain, learned PCS submits that he has instructions to withdraw the present petition. He submits that there are no assets and no liabilities and there is no possibility of carrying on any business. In view of the above facts and circumstances, permission is granted to withdraw the company petition. Accordingly, the C.P. 44 of 2022 is **dismissed** as **withdrawn**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)